

# LIST OF CREDITORS

[As per Regulation 13 of Insolvency and Bankruptcy Board of India (CIRP) Regulations, 2016]

**In the matter of**

**CP No.(IB)- 188/ ND/ 2022**

**LA RESIDENTIA DEVELOPERS PRIVATE LIMITED**

[CIN: U70200DL2010PTC208933]

[Undergoing Corporate Insolvency Resolution Process]

**Regd Office**

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**Corporate Office & Site Office**

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Prepared by	<b>Naveen Kumar Jain</b> No. IBBI/IPA-001/IP-P00650/2017-2018/11097 Interim Resolution Professional Email- <a href="mailto:cirp.laresidentia@gmail.com">cirp.laresidentia@gmail.com</a>
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## DISCLAIMER

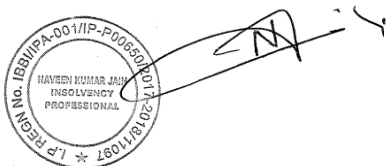
The information contained in this List of Creditors (“**List**”) is substantially based on information collected by the Interim Resolution Professional from the various claim forms received in respect of La Residentia Developers Private Limited- Under CIRP (“**Corporate Debtor**” or “**Company**”), the Interim Resolution Professional shall not have any liability for any statements, disclosures or representations (expressed or implied) contained in, or any omissions from, this List or any other written or oral communication transmitted to the recipient.

This List has been prepared pursuant to Regulation 13 (1) of the Insolvency and Bankruptcy Board of India (CIRP) Regulations, 2016 (“**CIRP Regulations**”) and for no other purpose. The submission of this List is a part of the CIRP proceedings. Any recipient getting this List is only entitled to use the same for the purposes of CIRP proceedings, and is not entitled to circulate the whole or any part of the List for any other purpose.

The Interim Resolution Professional disclaims liability for any losses/ liabilities or damages that may arise relying on the List. No damages/ losses/ penalties/ liabilities or any form of claim shall lie against the Interim Resolution Professional for the List.

Naveen Kumar Jain

Interim Resolution Professional of La Residentia Developers Private Limited



No. IBBI/PA-001/IP-P00650/2017-2018/11097

Email Id: cirp.laresidentia@gmail.com

## **LIST OF CREDITORS**

In accordance with regulation 13 (1) of INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (CIRP PROCESS) REGULATIONS, 2016 1 list of creditors are prepared on the basis of proofs of claims submitted and accepted under these Regulations, with-

- a) Name of Creditor
- b) Amount claimed by them
- c) The amount of their claims admitted
- d) The security interest if any in respect of such claim

Considering that the very nature of admission of claims filed by creditor is subject to modification, necessary application shall be moved with the Hon'ble A.A/ NCLT, from time to time, to modify an entry in the list of the creditors filed with the Adjudicating Authority, in the manner directed by the Adjudicating Authority.

The list of creditors, as modified from time to time, shall be:

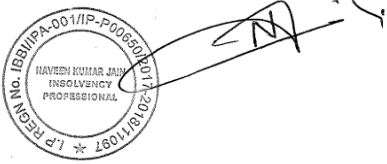
1. Available for inspection by the persons who submitted proofs of claim; and
2. Available for inspection by members, partners, directors and guarantors of the Corporate Debtor or their authorized representatives.

### **Notes:**

1. The claims have been verified by the Interim Resolution Professional based on the evidence/ information/details/invoices towards which the claims have arisen submitted by the respective Creditors.
2. The claim amount admitted is subject to further scrutinization based on subsequent information/ documents sought from the Corporate Debtor/ Creditors, and the Interim Resolution Professional may modify / correct the list of claims.
3. As regards claims submitted after the last date of submission, the Interim Resolution Professional will admit the claims only under regulation 12 (2) of CIRP Regulations 2016.
4. A creditor shall update its claim as and when the claim is satisfied, partly or fully from any source in any manner, after insolvency commencement date.
5. The claims of few creditors are still undergoing verification process and shall be admitted as and when verification process completes, accordingly the list of shall be updated.
6. The admission / rejection of the claim has been made on the best estimate of the amount of the claim based on the documents, information and other records available with the Interim Resolution Professional and in accordance with the provisions of I & B Code 2016 read with CIRP Regulations 2016. The same is subjected to further revision if any material information comes to the Interim Resolution Professional

7. In case there remains any discrepancy, the same may be reported to the Interim Resolution Professional by email to [cirp.laresidentia@gmail.com](mailto:cirp.laresidentia@gmail.com) . The Interim Resolution Professional shall review the supporting documents/ information provided and consider the same for removal of any such discrepancy.

Naveen Kumar Jain  
Interim Resolution Professional of La Residentia Developers Private  
Limited



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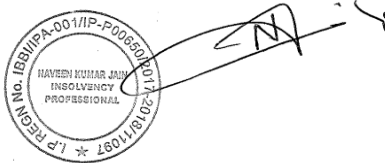
**ANNEXURE C – CLAIMS OF OPERATIONAL CREDITORS AS ON 09-06-2022**

<b>Claim Id</b>	<b>Name of Creditor</b>	<b>Category of Creditor</b>	<b>Amount Claimed</b>	<b>Amount Admitted</b>	<b>Security Interest if any</b>
LAR/OC/2022/001	Singhal Pipes Private Limited	Operational Creditor	43,78,793.00	43,78,793.00	N.A
		<b>Total</b>	<b>43,78,793.00</b>	<b>43,78,793.00</b>	

Note:

1. M/s Singhal Pipes Private Limited was the Applicant in CP (IB) / 188/2020 and the claim of the creditor is provisionally admitted subject to further verification and updation if any payment has been received by the Operational Creditor. Operational Creditor to update the IRP within 7 days about status of any payment received if any.
2. As the amount of claim as claimed by the OCr is not precise, the interim resolution professional has made a best estimate of the amount of the claim based on the information available with him.
3. The interim resolution professional, shall revise the amounts of claims admitted, including the estimates of claims made under sub-regulation (1),as soon as may be practicable, when he comes across additional information warranting such revision

Naveen Kumar Jain  
Interim Resolution Professional of La Residentia Developers Private Limited



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